

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## RECORD OF PROCEEDINGS

### **Petition No.97/2008**

Subject : Determination of impact of liabilities discharged and additional capital expenditure incurred on the fixed charges for 2005-06 (15.08.2005-31.03.2006), 2006-07 and 2007-08 at Rihand Super Thermal Power Station, Stage-II (1000 MW).

Coram: Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri S. Jayaraman, Member  
Shri V.S.Verma, Member

Petitioner: NTPC Ltd

Respondents: Uttar Pradesh Power Corporation Ltd., Lucknow, Jaipur, Vidyut Vitaran Nigam Ltd, Jaipur, Ajmer Vidyut Vitaran Nigam Ltd, Jodhpur Vidyut Vitaran Nigam Ltd, North Delhi Power Ltd, New Delhi, BSES Rajdhani Power Ltd, BSES Yamuna Power Ltd, Haryana Power Generation Corporation Ltd, Punjab State Electricity Board, Himachal Pradesh State Electricity Board, Power Development Department, Govt. of J&K, Srinagar, Chandigarh Administration, Uttranchal Power Corporation Ltd, Dehradun

Date of hearing: **24.3.2009**

Parties present: 1. Shri V.K.Padha, NTPC  
2. Shri Ratnesh, NTPC  
3. Ms. Alka Saigal, NTPC  
4. Shri M.Saxena, NTPC

The petitioner has made this petition for approval of revised fixed charges for Rihand Super Thermal Power Station, Stage-II (1000 MW) (hereinafter referred to as "the generating station) after accounting for the liabilities discharged and additional capital expenditure incurred on the fixed charges for 2005-06 (15.8.2005 to 31.3.2006), 2006-07 and 2007-08.

2. The representative of the petitioner submitted that it had submitted the required information to the Commission in terms of the Record of Proceedings

dated 25.11.2008. The representative of the petitioner relying on the judgment of the Appellate Tribunal for Electricity dated 10.12.2008 in Appeal Nos. 151-152 of 2007 submitted that the entire value of the capital asset, as soon as the same was put into operation was recoverable as capital cost under Regulation 17 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2004, notwithstanding the fact that part of the payment had been retained. The representative of the petitioner further submitted that the Commission should allow revision of the annual fixed charges for the generating station by taking into account the undischarged liabilities from the date of capitalization.

3. The petitioner was directed to submit the details of the liabilities discharged to the tune of Rs.2.71 crore during 2006-07 by way of adjustment entries, with copies to the respondents, along with a soft copy of IDC calculations.

4. The petitioner was also directed to serve copy of the petition upon the respondents, if not already served, latest by 20.4.2009. The respondents would file their response by 30.4.2009 with a copy to the petitioner who may file its rejoinder, if any, by 10.5.2009.

5. The petition shall be fixed for hearing on 26.5.2009.

Sd/-  
(K.S.Dhingra)  
Chief (Legal)